

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 25
CP. No. 156/241-242/PB/2022

IN THE MATTER OF:

Union of India Through SFIO	...	Applicant/Petitioner
Vs		
WTC Noida Development Company Private Limited and ors.	...	Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Ms. Shiva Lakshmi, CGSC, Mr. Arani Chaudhary, Adv. along with Ms. Akanksha Bhaduria, Sr. Assitant Directed, Ms. Shubhi Agarwal, Adv. Mr. Anand Kumar, IO, Ms. Gunjan Singh, Adv.
For Respondent	:	Mr. Sudhir Makkar, Sr. Adv. Ms. Nistha Gupta, Ms. Muskan Yadav, Advocate for Respondent No. 1.

ORDER

Ld. Counsels for the parties appeared.

At the request and by consent of all the parties, list the matter again **on 02.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)